

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

1. PISATI INDIRA REDDY

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: indiraramayogi@gmail.com and others ...Applicants

VERSUS

1. UNION OF INDIA

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 others Respondents

COUNTER AFFIDAVIT FILED BY THE ^{10th} RESPONDENT

Date-16-09-2022

H. C

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

COUNSEL FOR ^{10th} RESPONDENTS
Cell-9841277216

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

For SAI ROHIT METAL INDUSTRIES
Sai Rohit
PROPRIETOR

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 09 OF 2022

IN THE MATTER OF:

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PeddaAmberpet village, Abdullapurmet Mandal
Ranga Reddy district, Telangana -501505
Mobile No:9391013054
Mail: indiraramayogi@gmail.com

2. Akiti Nikhil Kumar Reddy

S/o Akiti Rama Krishna Reddy
Age About 26 years, H.No.2-6
ChinnaRavirala, Abdullapurmet Mandal
RangareddyDist, Telangana-501505
Mobile No. 9666905777
Mail: advsravan@gmail.com

...Applicants

VERSUS

1. Union of India

Rep. by its Secretary Union Ministry of Environment, Forest &CC
IndiraParyavaran Bhavan New Delhi-110003
Phone: 011 24695262,24695265
Mail: secy-moef@nic.in

2. State Environment Impact Assessment Authority

Rep. by its Member Secretary
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate
Sanat Nagar, Hyderabad-500018
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

3. State of Telangana

Rep. by its Director of Mines Department
Secretariat, Hyderabad-500022
Mail: dir-mines@telangana.gov.in,
secy-mines@telangana.gov.in,
Mobile No: 04023221766.

4. Telangana State Pollution Control Board

Rep. By its Member Secretary,
A-3, Paryavaran Bhavan
Sanath Nagar Industrial Estate Sanat Nagar,
Hyderabad-500018.
Mail: ms-tspcb@telangana.gov.in
Mobile: 04023887600

For SAI ROHIT METAL INDUSTRIES

Malakandiah
PROPRIETOR

5. District Collector

District Collector Office, Rangareddy District
Lakadikapool, Hyderabad, Telangana-500004

Mail: collector_rr@telangana.gov.in

Ph: 040-23235642, 23234774

6. District Collector

District Collector Office,
YadadriBhuvanagiri District
Bhuvanagiri, Telangana

Mail: collector-ydr@telangana.gov.in

Ph: 040-23235642, 23234774

7. Yadadri Stone Crusher

Sy.No. 260, Bandaraviryal

Rep. by its Owner: Buddidha Manish Reddy

Saheb Nagar Kalan, Hayathnagar

Plot No-464,465, Vanasthalipuram

Mobile :9848573399

Telangana- 500070,

8. B.N.R Sand Manufacturing Unit

Sy No. 248, 268, Banda Raviryal

Rep. by its Owner: BudidhaNandhareddy

Saheb Nagar Kalan, Hayathnagar

Plot No-464,465, Vanasthalipuram

Telangana-500070.

Mobile :9848573399

9. Sri Renuka Rock sand Metal Industry

Sy No. 253, Banda Raviryal

Rep. by its Owner: P.Naveen Kumar

H,No-3-5-574, Flat No -402

Himayat Nagar, Hyderabad

Telangana-500029

Mobile :9391190763.

10. Sai Rohit Metal Industries

Sy No. 253, Bandaraviryal

Rep. by its Owner: Malakondaiah

Plot No-267/A, Road No-78 Jubilee Hills,

Hyderabad-33. Mobile:9866416632 .

11. Tirumala Rock Sand Manufacturing Unit & Mine,

Rep. by its Owner: BudidhiNandha Reddy

Sy.No. 268, Saheb Nagar Kalan, Hayathnagar

Plot No-464,465, Vanasthalipuram

Telangana-500070.

Mobile :9848573399,

For SAI ROHIT METAL INDUSTRIES

Genalavendiah

PROPRIETOR

12. KRC Infra Projects Mine & Stone Crusher

Sy No 268, Bandaraviryal
Rep. by its Owner Smt. K. Swathi,
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony
ESI, Hyderabad-500038.

13. Padmavathi Metal Industry

Sy.No. 268, Bandaraviryal
Rep. by its Owner: P.Naveen Kumar
H.No-3-5-574, Flat No -402 Himayat Nagar,
Hyderabad-500029 Mobile :9391190763

14. Sai baba Metal Industry

Sy No. 268, Bandaraviryal
Rep. by its Owner: PyarasaniBalraju
H.No 13-11-316, Tarnaka, Hyderabad-500007
Mobile: 9866099293

15. Sai Vikas Stone crushing Industries

Sy No. 56,57,58,64, Deshmukhi
Rep. by its Owner: Ch. Surya Narayana
Survey Number 56,57,64
Desmukhi, B.Pochampalle Mandal
Yadadri-Bhuvanagiri District
Telangana,508284

16. Sri Venkata Vhiva Metal Industry

Sy No. 77, 56.64, Deshmukhi
Rep. by its Owner: Guduru Narender Reddy
H.No 1-5-577, Road No-3
New Maruthi Nagar Kothapet, Hyderabad
Telangana, 500060 Mobile:9396751166

17. Super Fine Sand Hyderabad Pvt Ltd (Mines)

Sy No. 80,81,82,84, Desmukhi Village
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,
Dilsukhnagar, Hyderabad Telangana, 500060
Mobile: 9100145605,

18. Veltech Constructions (Hot Mix Plant)

Rep. by its Owner: Jayasimha Reddy,
Sy No. 203P, Saddupally Village
Abdullapurmet Mandal
Ranga Reddy District, 501505. Mobile:9959899988.

19. S.V Constructions (B.Raghuma Reddy Constructions)

Rep. by its Owner: G.Shekar Reddy
Sy No. 202,203,Saddupally Village,
Abdullapurmet Mandal Ranga reddy District
Telangana ,501505.Mobile:9949266499.

For SAI ROHIT METAL INDUSTRIES

G.Malakondaiah
PROPRIETOR

20. Ambica Infra Company

Rep. by its Owner, Sy No. 206, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana ,501505

21. Mayank Infra Company

Rep. by its Owner Mail: Not available
Saddupally Village, Sy No. 207
Abdullapurmet Mandal
Ranga Reddy District-501505

22. P. N. Constructions (Ganesh Constructions)

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505 .

23. S.P.R. Constructions ,Rep. by its Owner
Sy No. 208, Saddupally village Mail: Not available
Abdullapurmetmandal,Ranga Reddy District
Telangana ,501505 .

24. K.Chandrashekar Hot Mix plant

Rep. by its Owner Sy No. 207, Saddupally village
Abdullapurmetmandal Ranga Reddy District
Telangana,501505.

25. Venkatesh Hot Mix Plant ,Rep. by its Owner,
Sy No. 207, Saddupally village
Abdullapurmetmandal. Ranga Reddy District
Telangana ,501505

26. Sri Guduru Narender reddy

Sy No. 73 Deshmukhi
Rep. by its Owner: Guduru Narender Reddy,
H.No 1-5-577, Road No-3
New MaruthiNagar,Kothapet,
Hyderabad ,Telangana-500060.
Mobile:9396751166

27. Alluri estates Pvt Ltd

Rep. by its Owner
Deshmukhi village
BhudanPochampalli Mandal YadadriBhuvanagiriDist
Telangana-501512 .

28. PSK Infrastructures and Projects Private Limited

Hot Mix Plant in Sy.No.79 Desmukhi village
Rep. by its Owner/ Incharge :P.Prasad
H.No 8-2-248/1/7/51, Panjagutta Telangana,
Hyderabad 500082 Mobile :7799443232.

For SAI ROHIT METAL INDUSTRIES

Gopalakrishna
PROPRIETOR

29. Nagarjuna Hytech Constructions

Hot Mix Plant In Survey Number 78, Desmukhi Village
Rep. by its Owner: K.Janga Reddy
H.No 17-1-391/5/577, Singareni Colony,
Saidabad, Hyderabad, Telangana-500059
Phone No. 040-24076639 .

30. M/s Rock Crushing India Pvt Ltd.

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy District.
PIN:501505,

31. Shona Engineers (Mine)

Rep. by its Owner
Sy No. 268, Chinnaraviryala
Abdullapurmet Mandal, Ranga Reddy 501505.

32. B.N.R. Stone Crushers (Mine)

Rep. by. Budida Nanda Reddy
Sy.No. 268, ChinnaRavirala,
Sahab Nagar Kalan, Hayat Nagar
Plot No.464,465, Vanastalipuram
Hyderabad, Telangana-500070
Mobile No. 9848573399.

33. Uday Stone Crushing Pvt Ltd

Sy.No.293/1, Banda Ravirala village
Abdullapurmet Mandal, RangareddyDist
Telangana-501505

... Respondents

COUNTER AFFIDAVIT FILED BY THE 10th RESPONDENT

I, G.C.Malakondaiah Son of KONDAIAH CHOWDARY aged about 67 years Rep by its Proprietor M/s **Sai Rohit Metal Industries** in Sy No. 253, Bandaraviryal village Plot No-267/A, Road No-78 Jubilee Hills, Hyderabad-33 do hereby solemnly and sincerely affirms and make oath and state as follows:

1. I am the 10th Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

For SAI ROHIT METAL INDUSTRIES
Geralakondaiah
PROPRIETOR

3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Order No.-ABP/TSPCB/RO-RR-1/CFE/2019-268, dt:24-07-2019 **(Annexure-1)** issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.253 of Bandaraviryala Village., The Respondent established the stone crusher in Sy.No.253 of Bandaraviryala Village Abdullapurmet Mandel and operating the stone crusher with Consent Order No.210822798761, dt:25-10-2021 **(Annexure-2)** valid up to 28-08-2031 issued by the Member Secretary, TSPCB.
5. With regard to the averments made in paragraphs 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1)(i) of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide Order No.ABP/TSPCB/RO-RR-1/CFE/2019-268, dt:24-07-2019 issued Consent for Establishment (CFE) to Respondent for stone crusher in Sy.No.253 of Bandaraviryala Vg., The Respondent established the stone crusher in Sy.No.253 of Bandaraviryala Vg., Abdullapurmet Mdl., and operating the stone crusher with Consent Order No.210822798761, dt:25-10-2021 valid upto 28-08-2031 issued by the Member Secretary, TSPCB.
7. It is submitted that the contentions of the Petitioner that the respondent operating the crusher in violation of EC norms is not valid. It is submitted Inspector of Factories vide License No.103332, dt:12-02 2020 **(Annexure-3)** issued license to the factory to the Respondent.

For SAI ROHIT METAL INDUSTRIES
Gellalalendralu
PROPRIETOR

8. It is submitted that the Deputy Director of Mines & Geology, Hyderabad renewed the MDR License No.MDL7301356 (**Annexure-4**) from 30-04-2020 to 29-04-2025 to M/s. Sai Rohit Metal Industries.

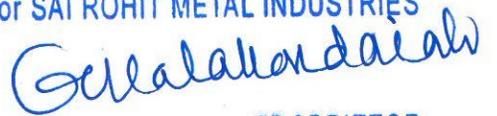
9. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.

10. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows;-

6. Observations of the Joint Committee (As per TOR):

i. The Number of such units operating in those areas:

For SAI ROHIT METAL INDUSTRIES

 PROPRIETOR

It is humbly submitted that the total number of units in the mining zone are as given below:

- a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (Yadadri Bhuvanagiri district)
- b. Number of Hot mix plants: 9 (Ranga reddy district) + 2 (Yadadri Bhuvanagiri district)
- c. Number of Quarries-24 (Rangareddy district)+7 (Yadadri Bhuvanagiri district)

ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

For SAI ROHIT METAL INDUSTRIES

 PROPRIETOR

iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).
- TSPCB has issued closure orders to one stone crushing unit (Annexure B).
- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

For SAI ROHIT METAL INDUSTRIES
Gurudevdaiah
 PROPRIETOR

V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

vi. Whether the ambient air quality in that area is in conformity with the standard provided:

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

For SAI ROHIT METAL INDUSTRIES

(Signature)

PROPRIETOR

c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

For SAI ROHIT METAL INDUSTRIES

G. Kalabadaiah

PROPRIETOR

ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of compensation that has to be realized from such persons who are violating the norms:

The Joint Committee have visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

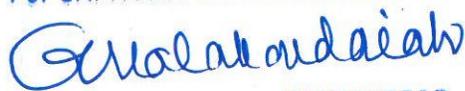
X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

11. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal 30-4-2022 Page No. Page No. 10 & 11 read as follows,

R10- M/s. Sai Rohit Metal Industries, Sv. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District.

1) The crusher has obtained CFO vide order dated 25.10.2021 which is valid upto 28.02.2031.

For SAI ROHIT METAL INDUSTRIES

 PROPRIETOR

2) The Board issued closure orders to the crusher on 20.02.2020. Subsequently, the Board issued temporary revocation of closure orders for a period upto 17.03.2022.

3) The compliance status of the directions dated: 26.03.2021 & 20.12.2021 are as follows:

Sl. No.	DIRECTIONS	COMPLIANCE
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust Emissions	The crusher has provided cladding to the vibrating screen
2	The crusher has covered M.S. Sheets so as to arrest the dust screen with M.S. Sheets so as to arrest the dust emissions	The crusher has covered screen with M.S. Sheets.
3.	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has provided closed dust bunker to store the stone dust
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has provided wind breaking walls all along the boundary in three directions except east direction
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5	The industry has developed greenbelt all around the boundary and within vacant places in the industry premises

For SAI ROHIT METAL INDUSTRIES
Genalabendaiah
 PROPRIETOR

Sl. No.	DIRECTIONS	COMPLIANCE
	mtrs greenbelt	
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m3.	The Board will carry out emission monitoring. Based on the monitoring report, the crusher will be reviewed in the ensuing Task Force meeting.
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.
11	The industry shall submit the Bank Guarantee of Rs.1.0 Lakhs.	Not submitted

12. It is submitted that this respondent is complying with all the directions issued by the PSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

13. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this

For SAI ROHIT METAL INDUSTRIES

Seralamondiah

PROPRIETOR

Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For SAI ROHIT METAL INDUSTRIES

G.C. Malakondaiah

PROPRIETOR

Solemnly affirmed at Hyderabad
on this the 13th day of May , 2022
and signed his name in my presence.

BEFORE ME

Advocate

VERIFICATION

I, G.C.Malakondaiah the 10th respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13th day of May 2022 at Hyderabad.

For SAI ROHIT METAL INDUSTRIES

G.C. Malakondaiah

PROPRIETOR

DEPONENT



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE – I, RANGAREDDY DISTRICT
 H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country
 Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
 Environmental Engineer

Tele-Fax : 23401520
 Website: tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No. -ABP/TSPCB/RO-RR-I/CFE/2019 - 268

Date: 04.07.2019

Sub: TSPCB – RO.I - RRD – TS-iPASS - CONSENT FOR ESTABLISHMENT (CFE) – M/s. Sai Rohit Metal Industries, Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/2,4, 253/AA/1,3,5 & 268, Banda Raviryala (V), Abdullapurmet(M), Rangareddy District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref: 1. Proponent's CFE application received through TS-iPASS vide UID No.SML006058218121 & TSOCMMS Application No.2012481 on 18.06.2019
 2. Inspection of the proposed site by PCB Officials on 28.06.2019
 3. Minutes of the CFE Committee meeting held on 08.07.2019
 4. Payment of balance consent fee on 09.07.2019

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up stone crusher with production capacities as mentioned below, with a proposed project cost of Rs. 95 Lakhs (Rupees Ninety Five Lakhs only).

Sl.No.	Proposed Product	Quantity
1	Stone Metal(6mm, 8mm, 20mm & 40mm) and Robo Sand	1000 TPD

2. As per the application, the above activity is to be located at Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/2,4, 253/AA/1,3,5 & 268, Banda Raviryala (V), Abdullapurmet(M), Rangareddy District.
3. The above site was inspected by the Assistant Environmental Engineer - I, T.S. Pollution Control Board, Regional Office-I, Rangareddy District, on 28.06.2019 and found that the site was surrounded by **East:** Open land followed by BNR Rock sand; **West:** Sri Renuka Rocksand; **North:** Road; **South:** Existing Quarry.
4. The Board, after careful scrutiny of the application and recommendation by the CFE Committee in meeting held on 08.07.2019 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".


ENVIRONMENTAL ENGINEER

9/7
Environmental Engineer
T.S. Pollution Control Board
Regional Office-I, R.R. District.

To
M/s. Sai Rohit Metal Industries,
Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,
253/A/2,4, 253/AA/1,3,5 & 268, Banda Raviryala (V),
Abdullapurmet(M), Rangareddy District

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \text{ SQRT (KVA)}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from TSPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office regularly.
3. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Water sprinkling	5.0 KLD
2.	Gardening	1.0 KLD
3.	Domestic	1.0 KLD
	Total	7.0 KLD

4. The maximum waste water generation (KLD) shall not exceed the following:

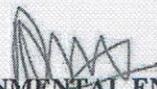
S. No.	Wastewater generation	Proposed (KLD)
1.	Domestic	0.8 KLD
	Total	0.8 KLD

Effluent source	Standards to be complied	Mode of final disposal
Domestic (0.8 KLD)	---	Septic Tank followed by soak pit

5. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
6. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
7. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
8. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
9. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
10. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
11. The industry shall construct metal roads within the premises.
12. The industry shall carryout regular cleaning and wetting of the ground within the premises.

13. The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
14. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m³.
15. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
17. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
18. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
19. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.
20. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
21. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
22. The industry shall comply with all the directions issued by the Board from time to time.
23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
24. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

To
 M/s. Sai Rohit Metal Industries,
 Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,
 253/A/2,4, 253/AA/1,3,5 & 268, Banda Raviryala (V),
 Abdullapurmet(M), Rangareddy District


ENVIRONMENTAL ENGINEER
 Environmental Engineer
 T.S. Pollution Control Board
 Regional Office-I, R.R. District



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
 Fax: 040 - 23815631
 Website: tspcb.cgg.gov.in

CONSENT ORDER (RENEWAL)
ORANGE CATEGORY

Consent Order No: 210822798761

Dt.25.10.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1.	Stone Metal (6mm, 8mm, 20mm & 40mm) & Robo Sand	1000 TPD

This order is subject to the provision of 'the Acts' and the Rules and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consent is valid for a period upto 28th February,2031.

Sd/-
MEMBER SECRETARY

To
 M/s. Sai Rohit Metal Industries,
 Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,
 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala,
 Abdullapurmet (M), Rangareddy District

///T.C.F.B.O///

B. V. Girish

Cw **SENIOR ENVIRONMENTAL ENGINEER (FAC)**

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO order dt. 09.04.2020. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt. 09.04.2020 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 7.0 KLD

S.No	Purpose	Quantity
1	water sprinkling	5.0 KLD
2	Gardening	1.0 KLD
3	Domestic	1.0 KLD
	Total:	7.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid consent fee of Rs.95,000/- for a period upto 28.02.2026.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / industry, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / industry without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emissions.
8. The industry shall maintain cladding to the conveyor belts.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain metal roads within the premises.
11. The industry shall maintain wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
12. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
14. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
16. The industry shall take necessary measures to control fugitive emissions.
17. The industry shall take all precautionary and safety measures during process operations.
18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
22. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Sai Rohit Metal Industries,
Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,
253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala,
Abdullapurmet (M), Rangareddy District

//T.C.F.B.O//

BVS Girish

CW SENIOR ENVIRONMENTAL ENGINEER (FAC)

A-13



GOVERNMENT OF TELANGANA

FORM NO. 4

Prescribed under Rule 4 (4)

Licence to work a Factory

1. Registration Number	103332
2. Application Number	SML006058263502CFO
3. Full Name of Factory	SAI ROHIT METAL INDUSTRIES
4. Full Address / Location of Factory	SY NO : 253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/2,4, 253/AA/1,3,5, 268, BANDARAVIRYALA, Banda Raviryal, Abdullapurmet, Rangareddy - 501505
5. Full Postal Address for Communications relating to the Factory	SY NO: 253 & 268, BANDARAVIRYALA, Banda Raviryal, Abdullapurmet, Rangareddy, 0
6. Maximum Horse Power installed Regular / Standby	550 HP
7. Maximum Number of Workers to be Employed	20
8. Full Name and Residential Address of the Occupier and his Position in the Company / Firm / Government factory / Local Fund factory	DR GUNTPALLI CHINA MALAKONDAIAH PLOT NO: 267/A, JUBILEE HILLS, Khairatabad, Khairatabad, Hyderabad, Telangana - 500033

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6, and 7 above subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall be valid until it has been duly cancelled

Date: 12/02/2020

Signature valid
Signed On 12-02-2020
By P. Praveena
INSPECTOR OF FACTORIES RANGAREDDY,
TELANGANA
500003

Note:

1) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://tsfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.

A-46



GOVERNMENT OF TELANGANA
DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD
FORM - D
MINERAL DEALER LICENCE
(UNDER RULE - 2000)

Application No : MDL7301356



Date:30.04.2020

Mineral Dealer Licence is hereby granted to **Sai Rohit Metal Industries** of **Manufactured Sand, Rough Stone, Road Metal** from his/their Mineral Dealer survey No **253/A,2,4 & 253/AA etc.,** , o/e. **1.890 (Ha)** in **BandaRaviryal** village of **Abdullapurmet** Mandal of **RANGAREDDY** District.

subject to the following terms & conditions and Mineral Dealer Details:

1. Name of the Dealer is **Sai Rohit Metal Industries**
2. Father's Name /Application Type is **FIRM**
3. Profession of the Dealer is **Proprietor**
4. Mineral Dealer Licence is granted for **Processing, Storing, Selling, Trading**
5. Minerals/Ore will be purchased/procured from
6. Payment of Application fee & Security deposit Transaction No. is **A089126**
7. The Mineral Dealer Licence is valid from this day **30.04.2020** and shall expire on **29.04.2025**.
8. Address of Applicant is **Plot No 267/A Road No.78, Jubilee Hills, Hyderabad, Shaikpet (Village), Shaikpet (Mandal), HYDERABAD (District)**.
9. Date of Application for this Registration is **13.03.2020**

M. Venkateswarlu

Granted By.

Name : **M. Venkateswarlu**

Designation : **Deputy Director of Mines & Geology**

Office : **HYDERABAD**

Note : This is a Digitally Signed Certificate, doesn't require physical signature.